

Regarding enhancement in allocation of MPLADS Funds and exemption of MPLADS Projects from GST.-laid

SHRI G. LAKSHMINARAYANA (ANANTAPUR): I would like to highlight the need for urgent reforms in the Member of Parliament Local Area Development Scheme (MPLADS). The annual allocation under MPLADS has remained fixed at ₹5 crore per MP since 2011. In the last 14 years, inflation, rising construction costs, and growing community demands have significantly eroded the real value of this amount. A ₹5 crore allocation in 2011 would be equivalent to over ₹9 crore today, adjusted for inflation. In large rural constituencies like Anantapur, which face recurring droughts and deep developmental gaps, ₹5 crore is no longer sufficient to meet even basic demands for roads, drinking water tanks, digital classrooms, community halls. Moreover, levying of GST on MPLADS-funded works further reduces the effective budget available for public assets. MPLADS is a non-commercial, welfare-driven scheme, and taxing it contradicts its purpose. Other centrally funded welfare schemes enjoy GST exemption ? MPLADS must be treated similarly. I therefore urge Hon?ble Finance Minister and Ministry of Statistics & Programme Implementation to enhance the MPLADS allocation to at least ₹10 crore; and exempt MPLADS projects from GST, to maximize public benefit. This step will directly strengthen grassroots development in backward regions like Rayalaseema.